

BEFORE THE NATIONAL COMPANY LAW BOARD TRIBUNAL,
MUMBAI BENCH
COMPANY PETITION NO.4260/MB/2018

To,

The Registrar,
National Company Law Tribunal,
Mumbai Bench.
Mumbai

Mr. Anil Vrijdas Rajkotiya

... Resolution Professional-

IN THE MATTER OF:

Union Bank Of India

... Financial Creditor/Petitioner

Versus-

Spark Green Energy (satara) limited

.... Corporate Debtor/Respondents

We are concerned for our client, the Resolution Professional mentioned above of the concerned Corporate Debtor.

BE PLEASED to take on record, Report Certifying Constitution of Committee of Creditors as on 20 December 2019, under Regulation 13(2) d and 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Profession Process for Corporate Persons) Regulation 2016, CIRP filed in the Captioned Matter. (Court No. 2).

Dated this 21st day of December 2019.

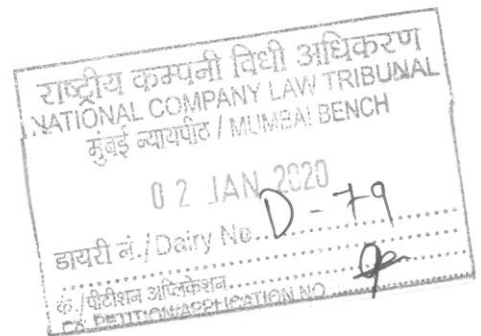
Yours faithfully,


AKR Advisors LLP

Authorised Representative for Resolution Professional

Partner

8, Ground Floor, Jolly Bhavan 1 New Marine Lines, Mumbai - 400002



Annexure-1

M/s Spark Green energy (Sataraj) Ltd

The List of Creditors as on 28.11.2019 containing the names of creditors, the amounts claimed by them, the amount of their claims admitted, voting share and Security Interest if any in respect of such claims

Sl. NO.	Name of Financial Creditors	Address of Creditors	Amount claimed by the Creditors in INR	Amount admitted by Interim Resolution Professional in INR	Related/ Not Related	Email ID	Security Interest, if any respect of the such claims
A Financial Creditors							
1	Union Bank Of India	LA Avant, Junction of SV Road and Main Avenue, Santacruz West, Mumbai : 400 054	62,98,35,664.79	62,95,27,429.52	Not Related	cbssantacruz@unionbankofindia.com; adsantacruz@unionbankofindia.com;	Annexure A
2	Bank Of India	Nariman Point Large Corporate branch, 92-93 Free Press House,9th Floor, Free Press Joraj Marg, 215, Nariman point, Mumbai: 400 021	44,41,74,555.14	44,41,74,555.14	Not Related	HeadOffice.SARD@bankofindia.co.in lcbnarimanpoint@bankofindia.co.in	Annexure B
3	Bank of Baroda	Branch Office at Zonal Office Stressed Asset Recovery Branch, Mehar Chambers, Ground Floor, Dr.Sunderlal Behr Marg, Opp BPCL Petrol Pump, Ballard Estate ,Mumbai: 400 001	68,76,14,346.93	68,76,14,346.93	Not Related	arbmom@bankofbaroda.com	Annexure C
Total of Financial Creditors			1,76,16,24,567	1,76,13,16,332			
OPERATIONAL CREDITORS							
B	Name of Operational Creditors	Address of Creditors	Amount claimed by the Creditors in INR	Amount admitted by Resolution Professional in INR	Related/ Not Related	Email ID	Security Interest, if any respect of the such claims
TOTAL			0.00	0.00			
C							
SI. NO.	Name of Employees/Workmen	Address of Creditors	Operational Creditors-Employee/Workmen Amount claimed by the Creditors in INR	Amount admitted by Resolution Professional in INR	Related/ Not Related	Email ID	Security Interest, if any respect of the such claims
TOTAL							
Others							
TOTAL			0.00	0.00			
Total of Other Creditor			1,76,16,24,566.86	1,76,13,16,331.59			
Total Creditor							

Signature



राष्ट्रीय कंपनी विधि अधिकरण
NATIONAL COMPANY LAW TRIBUNAL
मुंबई न्यायकेंद्र / MUMBAI BENCH
02 JAN 2020
द्वारा नं./Dairy No. D-79
न्यायाधीश/जज
सहायक न्यायाधीश/असिस्टेंट जज

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M/s Spark Green energy (Sataraj) Ltd										Annexure -2
The List of Committee of Creditors as on 29.11.2019 containing the names of creditors, the amounts claimed by them, the amount of their claims admitted, voting share and Security Interest, if any in respect of such claims										
Sl. NO.	Name of Financial Creditors	Address of Creditors	Amount claimed by the Creditors in INR	Amount admitted by Interim Resolution Professional in INR	Percentage Share in Committee of Creditors	Related/Un-related to Corporate Debtor	Whether eligible to Represent/Participate/Vote	Email ID	Security Interest, if any respect of the such Claims	
A	FINANCIAL CREDITORS									
1	Union Bank Of India	LA Avant, Junction of SV Road and Main Avenue, Santacruz West, Mumbai : 400 054	62,98,35,664.79	62,95,27,429.52	35.74%	Not Related	Yes	clsantacruz@unionbankofindia.com, advantacruz@unionbankofindia.com,	Annexure A	
2	Bank Of India	Nariman Point Large Corporate branch, 92-93, Free Press House,9th Floor, Free Press Joural Marg, 215,Nariman point, Mumbai: 400 021	44,41,74,555.14	44,41,74,555.14	25.22%	Not Related	Yes	HeadOffice.SARD@bankofindia.co.in lchranirnanpoint@bankofindia.co.in	Annexure B	
3	Bank of Baroda	Branch Office at Zonal Office Stressed Asset Recovery Branch, Meher Chambers, Ground Floor, Dr.Sunderlal Behr Marg, Opp BPCL Petrol Pump, Ballard Estate, Mumbai: 400 001	68,76,14,346.93	68,76,14,346.93	39.04%	Not Related	Yes	armbom@bankofbaroda.com	Annexure C	
Total of Financial Creditors			1,76,16,24,567	1,76,13,16,332	100.00%					

Note: The Constitution of committee of creditors shall change on receipt and admission of further claims from financial creditors, if any.



S.NO	Details of Security held by Union Bank Of India	Annexure A
1	First pari-passu charge on Flat Nos. G 1, G 2 and G 3, Ground Fl. of La Avanti Premises CHS Ltd. CTS no 506, 507, 508 ,plot no 29A, final plot no 205, junctions S.V. Road/ Main avenue opposite st teresa convent, Santa Cruz (W), Mumbai 400054 owned by Mr. Sunil Chawla and Mr. Sanjay Chawla. Pari passu with BOI and BOB	



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Details of Security held by Bank Of India

Annexure B

Security	Particulars
Primary Security (A)(Location & details)	
1	First pari- passu charge over the entire fixed assets of the company, both present & future and secured property situated at A-53 MIDC Lonand, Khandala Taluka, Dist Satara (BEST will have 2 nd charge)
Collateral Security (B) (Location & details)	
1.	a. 2nd pari-passu charge on Current Assets of the company both present & future
2.	b. 1st pari passu charge on receivables from BEST Undertaking
3.	c. First pari passu charge on DSRA proposed to be created with UBI for an amount equal to one quarter installment and interest to be adjusted as per repayment schedule
4	First pari-passu charge on Flat Nos. G 1, G 2 and G 3, Ground Fl. of La Avanti Premises CHS Ltd. S.V. Road, Santa Cruz (W), Mumbai 54 owned by Mr. Sunil Chawla and Mr. Sanjay Chawla.
5	1 st pari passu charge over/ assignment of: <ul style="list-style-type: none"> i) all the right, title, benefits, claims and demands whatsoever of the company in the project documents duly acknowledged and consented to by the relevant counter-parties to such project documents as amended, varied or supplemented from time to time ii) all the right, title, interest, benefits, claims and demands whatsoever of the company in the Clearances iii) all the right, title, interest, benefits, claims and demands whatsoever of the company in any letter of credit, guarantee, performance bond provided by any party to the project documents iv) all insurance contracts and insurance proceeds
6	1 st pari passu charge on the LC, ESCROW account, Trust and Retention account, DSRA and other reserves and any other bank accounts of the company



S.NO	Details of Security held by Bank Of baroda	Annexure C
1	First pari-passu charge on Flat Nos. G 1, G 2 and G 3, Ground Fl. of La Avanti Premises CHS Ltd. CTS no 506, 507, 508 ,plot no 29A, final plot no 205, junctions S.V. Road/ Main avenue opposite st teresa convent, Santa Cruz (W), Mumbai 400054 owned by Mr. Sunil Chawla and Mr. Sanjay Chawla. Pari passu with BOI and UBI	
2	Residential Villa in Aamby Valley City On Plinth No 335, Survey/ gate No 188, Village Visaghar, Taluka Mulshi, Dist: Pune owned by Mr. Sunil Amarlal Chawla	
3	First pari- passu charge over the entire fixed assets of the company, both present & future and secured property situated at A-53 MIDC Lonand, Khandala Taluka, Dist Satara (BEST will have 2 nd charge)	

Anil

